

(d) Participation of TRIFED in the international exhibition resulted in sale of tribal arts and crafts not only abroad, but also attracted buyer of tribal products to the tune of ₹ 7.80 lakhs during 2013-14 from TRIFED's Retail Outlets in India. However, there is no formal assessment conducted regarding number of tribals benefited from the said exhibitions. TRIFED has been participating in International Exhibitions in which the various products being sourced from tribal artisans are showcased, promoted and sold. As such, the tribal artisans have been getting indirectly benefitted by TRIFED's participation in these Exhibitions to the extent of the sales of products sourced from tribal artisans.

The participation in International Exhibitions by TRIFED envisages promotion of tribal art and craft among potential buyers abroad. Besides realization of sales during exhibitions, these events have created awareness about the unique tribal products and encourage the potential buyers to purchase tribal products directly from our Outlets in India, which result in increase in purchase of tribal products to that extent from tribal suppliers. Moreover, the participation in International Events has a long term effect in terms of promotion of tribal art and craft among foreign buyers.

(e) The quantum of export of handicraft/artifacts made by the empanelled tribal artisans of TRIFED from various States during last 3 years is given below:

Sl. No.	Year	Value (₹ in lakh)
1	2013-14	15.65
2	2014-15	Nil
3	2015-16	3.20

Petitions of displaced tribal villages under National Water Projects

795. SHRI DHARMAPURI SRINIVAS:

DR. PRADEEP KUMAR BALMUCHU:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government has received petitions during the last sixty days from days from diverse tribal villagers who have been displaced by National Water Projects;

(b) whether it is a fact that affected and displaced tribals have not received either financial compensation for their land lost or got replacement of land;

(c) whether it is a fact that Government has considered the petitions of the petitioners to redress their problems; and

(d) the steps being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) Yes, Sir. As per information received from the Ministry of Water Resources, River Development and Ganga Rejuvenation, Polavaram Project Authority, only one petition has been received during the last last sixty days from Smt. Karam Chellayamma President, Godavari Sand, Mining, Soil Labour Welfare Society, Devaragondi, Polavaram Mandal, West Godavari District with a request to provide job to each family as per law.

(b) The petitioners' lands were acquired and compensation paid under old Land Acquisition Act, 1894 and Resettlement and Rehabilitation (R&R) benefits were provided as per Andhra Pradesh R&R Policy, 2005 (G.O. Ms.No. 68 dated 08.04.2005). The gratuitous relief was provided by the Government of Andhra Pradesh in addition to the benefits under AP R&R Policy, 2005. There is no provision to provide employment to each family whose lands were acquired under old Act, 1984 and AP R&R Policy 2005. Hence, the provision of employment under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (RFCTLARR Act, 2013) does not arise.

(c) and (d) As compensation has already been provided to the petitioners in accordance with provisions of the LA Act 1894 and AP R&R Policy, 2005, the provision of employment under the Land Acquisition Resettlement and Rehabilitation Act, 2013 does not arise in the above case.

Enquiry into non-application of Land Acquisition Act, 2013

796. SHRI D. RAJA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether it is a fact that evicted tribals of dams being taken up as National Projects have demanded an enquiry into non-application of the Land Acquisition Act, 2013 and the Forest Rights Act since 10th October, 2016;

(b) the details of these petitions from tribals and their leaders;

(c) by what date will Government take up their issues of eviction, unemployment and poverty; and

(d) the details of action proposed?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) As per information available with the Ministry of Water Resources, River Development and Ganga Rejuvenation, Polavaram Project Authority no such request has been received so far.

(b) Does not arise in view of reply to (a) above.